

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
246/252/ND/2020**

IN THE MATTER OF:

M/s. Via Interactive Technologies Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 11.11.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Appellant

:Ms. Kiran Pandey, Adv.

For the ROC

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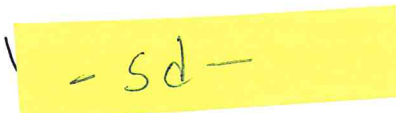
For the Income Tax Department

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ORDER

CA No. 606 of 2020.

The Appellant/Petitioner has prayed for the leave of the Tribunal to withdraw the said appeal. The Appellant has submitted that the application is made for bona fide reasons and in the interest of justice. Having regard to the submissions made the Company Appeal No. 246/252/ND/2020 is dismissed as withdrawn.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Meenu)